cases where Government servants concerned had opted for Contributory Family Pension Scheme under Rule 54 of CCS (Pension) Rules, 1972, although no contribution was required where the Government servants concerned had opted for non-contributory family pension scheme under the liberalised pension rules 1950. However, even this 2 months' contribution towards contributory family pension scheme was discontinued w.e.f. 22-9-1977.

(b) No, Sir. The Finance Ministry's orders clearly provide that family pension will also be admissible to the families of those Government servants absorbed in the public sector undertakings who draw lumpsum amount in lieu of monthly pension on their absorption on the date of its becoming due and thus do not draw any monthly pension on the date of death.

(c) and (d). In view of what has been stated at (a) and (b) above this does not arise.

Guidelines for sending retiring and retired officer on deputation to Public Undertaking

2143. SHRI SOMJIBHAI DAMOR: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any guidelines have been laid down by his Ministry for sending on deputation officers of the Central Secretariat Service, serving, near-retiring or retired, to the Public Undertakings like Bharat Aluminium Co. Limited (BALCO) under his Ministry;

(b) if so, what and if not, how such appointments are regulated;

(c) the names and designation of officers of his Ministry, serving and retired, at present working in the BALCO and posts held, pay and allowances drawn by them and the posts held by them in his Ministry; and

(d) the reasons for giving extensions to super-annuated officers by getting them berths in BALCO?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) The Directors of the Company are appointed by the President. The powers for appointment by deputation or otherwise to all posts below the Board level, irrespective of pay, vest with the Board of Directors, provided that non appointment in the higher categories of posts (Rs. 2500—3000 and above) of persons who have attained the age of 58 years, whether they be from public or private sector, shall be made without the prior approval of the President.

(c) Shri M. S. Bhatnagar, formerly Director in the Department of Mines has been re-employed in the Bharat Aluminium Company Limited as Co-ordinator (East Coast Projects) in the pay-scale if Rs. 2000—125/2—2250 from 17-3-1980 for a year on a starting pay of Rs. 2125 less pension and pensionary equivalent of retirement benefits amounting to Rs. 1271.

Two officers who had earlier served in the Ministry on deputation were taken on further deputation in BALCO with the consent of their parent departments/Ministry. They are not on the verge of retirement. One of them has since been absorbed in the company. The pay scales of the officers concerned when they joined BALCO on deputation were Rs. 2500—125/2—Rs. 2750 and 2000—Rs. 125/2—Rs. 2250. They do not belong to the Central Secretariat Service.

The post for Shri M. S. Bhatnagar was created by the Management of BALCO for the purpose of steering the proposals with the Government agencies in respect of the new projects envisaged to come up in Orissa and Andhra Pradesh. His familiarity and varied experience in different capacities in the Ministries particularly with a long spell in the Department of Mines weighed with the

management in appointing him to the above post on a re-employment basis.

चांदी का जब्त किया जाना

2144. **श्री भगवान दत्त:** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:-

(क) वर्ष 1977-78, 1978-79 और 1979-80 के दौरान वर्षवार देश में चोरी छिपे बाहर ले जाते समय कितनी चांदी जब्त की गई;

(ख) चांदी चोरी छिपे बाहर ले जाते समय प्रत्येक वर्ष कितने तस्कर गिरफ्तार किए गए; और

(ग) अब तक कुल जितने लोग गिरफ्तार किए गए हैं, उनमें से कितनों को न्यायालयों द्वारा सजा दी गई है और कितने व्यक्तियों को अब तक सजा नहीं दी गई है।

वित्त मंत्रालय में उपमंत्री (श्री मगनभाई बरोट): (क) और (ख). सरकार को मिली रिपोर्टों के अनुसार, वर्ष 1977 से 1980 (मई 1980 तक) तक के दौरान सीमाशुल्क अधिकारियों द्वारा पकडी गयी चांदी की मात्रा, जिसका भारत से तस्कर निर्यात किये जाने की कोशिश की जा रही थी, और इस सिलसिले में गिरफ्तार किये गये व्यक्तियों की संख्या नीचे दिये अनुसार है:--

वर्ष	मात्रा किलोग्राम में	गिरफ्तार किये गये व्यक्तियों की संख्या
1977	110	-
1978	642	-
1979	5410	62
1980 (मई 1980 तक)	21,500 (लगभग)	137

(ग) वर्ष 1979 और 1980 के दौरान चांदी के तस्कर निर्यात के सिलसिले में गिरफ्तार किये गये कुल 199 व्यक्तियों में से 7 व्यक्तियों पर अदालतों में मुकदमे चलाये गये थे और उनमें वे सिद्धदोष ठहराये गये थे। शेष व्यक्तियों के संबंध में मामलों की जांच-पड़ताल चल रही है और जिन मामलों में उचित पाया जायगा, मुकदमे चलाये जायेंगे।

भारतीय रूई निगम द्वारा रूई की खरीद

2145. **श्री मोतीभाई आर. चौधरी:** क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) 1977-78, 1978-79 और 1979-80 के दौरान भारतीय रूई निगम द्वारा गुजरात से वास्तव में खरीदी गई रूई की मात्रा कितनी है और इसका निर्धारित किया गया लक्ष्य कितना है और यह रूई प्रतिवर्ष किस दर पर खरीदी गई थी;

(ख) उपरोक्त वर्षों के दौरान निगम द्वारा पंजाब से खरीदी गई रूई की मात्रा कितनी है और प्रतिवर्ष निगम द्वारा रूई की कितनी मात्रा खरीदनी थी; और

(ग) गुजरात से प्रतिवर्ष निर्धारित किये गये कोटे की तुलना में रूई की कम मात्रा खरीदने के क्या कारण हैं?

वाणिज्य तथा इस्पात व खान मंत्री (श्री प्रणव मुखर्जी): (क) तथा (ख). एक विवरण संलग्न है।

(ग) गुजरात में निर्धारित लक्ष्यों की अपेक्षा रूई की कम खरीदारियों के मुख्य कारण निम्नोक्त प्रकार हैं:-

(1) गुजरात के बहुत से क्षेत्रों में विनियमित बाजारों का अभाव/निष्क्रिय होना;

(2) निगम द्वारा अभियोजित जिनिंग तथा प्रेसिंग फैक्टरियों में बिजली की कटौती की वजह से प्रोसेसिंग कार्य पर प्रभाव पड़ा;

(3) बिलों से अपर्याप्त मांग।

विवरण

वर्ष 1977-78, 1978-79 तथा 1979-80 (11 जून, 1980 तक) के दौरान भारतीय रूई निगम द्वारा गुजरात तथा पंजाब में कतिपय आयातित किस्मों के सम्बन्ध में खरीदी गई रूप की मात्रा,